

ORISSA HIGH COURT: CUTTACK

Circular No.: 4313

Dated, Cuttack, the 16th March, 2020

ADVISORY TO SUB-ORDINATE COURTS

In view of the outbreak of Corona Virus (COVID-19), Hon'ble Court have been pleased to issue the following instructions to the Sub-ordinate Courts:

- 1. All the District & Sessions Judges would take appropriate measures as per the guidelines of the Government to regulate entry of the litigants and the general public in the Court Complex to avoid crowding. The respective District Court Bar Associations may be requested to co-operate for preventing congregation in the Court complex.
- 2. Presence of the parties should not be insisted, unless it is unavoidable.
- Facility of video conferencing be put to maximum use with regard to physical production of Under Trial Prisoners (UTPs) from jails. Lock-ups be sanitized regularly and overcrowding be avoided.
- 4. Time for oral arguments be reduced to the extent possible.
- 5. Process of Mediation/Conciliation be conducted only in urgent matters.



- Court staff suffering from cold/cough or sneezing would be instructed to strictly follow the medical advice.
- 7. Sanitization of the Court premises, Court rooms, Offices and chairs, tables and furniture in them, besides the door knobs, hand-railings etc. through mopping with requisite chemical disinfectant be ensured.
- 8. A dedicated team (comprising of a Senior Judicial Officer, Registrar, Civil Courts, Court Manger and two Senior Ministerial staff) be constituted in each District Court Complex for taking stock of the situation on a day-to-day basis and to take appropriate remedial steps.
- District Judges, if required, are to take necessary measures after consulting the C.D.M.O. of their respective districts.

This circular shall remain in force till further orders.

Registrar General